

(b) whether the goods were supplied to NCCF by the party;

(c) if so, the details thereof;

(d) if not, whether there was any penal/arbitration clause in the agreement in the event of non-supply of goods; and

(e) whether any action was taken against the party and/or the defaulting officers?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) National Cooperative Consumers Federation has reported that according to the agreement, the supplier was to give a Bank Guarantee for Rs. 3.20 lakhs and in case of any dispute, the matter was to be referred to an arbitrator. The party provided a cheque for Rs. 3.20 lakhs in lieu of the bank guarantee. When the party ultimately failed to supply the dates, the NCCF presented the cheque which bounced. NCCF thereafter referred the case to the arbitrator as per the directions of the High Court for a decision on its claims for Rs. 15 lakhs because of the non-supply of dates and for Rs. Rs. 37,385/- towards bank charges.

(e) NCCF has terminated the services of the Chief Manager (Imports and Exports) who was held responsible for the cheque having bounced.

**Qualification for the post of Chief Executive (managing Director) of Nafed**

2297. SHRI SAMAR MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) what are the prescribed qualifications for the post of Chief Executive (Managing Director) of the NAFED; and

(b) whether technical qualification in Agriculture, Marketing, Business

or Personnel Administration or Finance is essential for the post of Managing Director of the NAFED?

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON) : (a) and (b) The qualifications prescribed by the Board of Directors of NAFED for the post of Managing Director are that he should be an officer having business experience in a senior capacity relating to agricultural marketing and export trade preferably in a co-operative organisation.

**House building advance to Managing Director and Finance Executive of NAFED**

2298. SHRI SAMAR MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether NAFED had granted some time back House Building advance to its Managing Director and Finance Executive; and

(b) if so, whether the rules for granting such advances were properly followed in the matter?

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON): (a) and (b) NAFED advanced house building loans to the Managing Director and Executive Director (Finance & Accounts) in accordance with the House Building Loans regulations for the employees of NAFED.

**Appointment of Finance Director of the NAFED**

2299. SHRI SUKOMAL SEN : Will the Minister of AGRICULTURE be pleased to state:

(a) whether he in the meeting held on the 6th June, 1984 to review the working of NAFED had suggested that the mis-management in Finance and Accounts of NAFED be rectified by appointing a suitable Finance Director;

(b) if so, what follow up action was taken in the matter; and

(c) if not, the reasons therefor and the steps being taken to find a suitable person?

**THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON) :** (a) to (c) In the review meeting on June 6, 1984, it was *inter-alia* suggested that NAFED should have a Finance Director and a suitable person to the post may be appointed. Since the incumbant to the post of Executive Director (Finance & Accounts) on return from foreign assignment, had resumed duty and he continues to be in position, further action to have the services of a more Senior Officer of the rank of Finance Director had not been felt necessary. However an Additional Managing Director is now in overall charge of Finance and Accounts Division.

#### **Export of Bajra by NAFED to Middle East countries**

**2300. SHRI SUKOMAL SEN :** Will the Minister of AGRICULTURE be pleased to state:

(a) what was the quantity and value of Bajra exported by the NAFED during 1983-84 to Middle East;

(b) whether the NAFED had to incur heavy losses in the said export;

(c) if so, the reasons for the losses incurred in the above export; and

(d) whether responsibility for the said losses has been fixed on some officials of the NAFED and if so, the action taken against the erring officials?

**THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON) :** (a) NAFED exported 800 tonnes of Bajra worth Rs. 20.79 lakhs to Jeddah during 1983-84.

(b) and (c) NAFED incurred losses in the said export because the importers did not honour their commit-

ments owing to the fall in prices of Bajra in the Middle East Markets.

(d) In view of (b) and (c), the question does not arise.

#### **Import of white cement by NAFED**

**2301. SHRI SUKOMAL SEN :** Will the Minister of AGRICULTURE be pleased to state:

(a) whether the import of White Cement by the NAFED some time back made against REP licence is permissible under Foreign Exchange Regulation Act; and

(b) if not, what action Government proposed to take against the delinquent officials for violation of FERA regulations?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :** (a) As a recognised export house, NAFED was issued an additional licence for import in 1983-84 as incentive against export. NAFED imported white cement under the scheme during 1984-85 policy period.

(b) In view of the above, the question does not arise.

#### **Implementation of the DDA schemes**

**2302. SHRI SHARAD YADAV :** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to an interview of the Commissioner of Delhi Development Authority on "Rehabilitation of Slums and Jhuggi Jhonpries" published in a periodical entitled 'Maya' dated the 30th April, 1987 to the effect that the D.D.A. schemes were not being implemented due to political interference, corruption in the local administration and non-adherence of norms in the matter of allotment of flats/houses;